
(2022) 01 SEBI CK 0074

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1395 Of 2021, 76 Of 2022, Appeal No. 811 Of 2021

Nu Pharamlogics Private Limited And Others

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 25-01-2022

Acts Referred:

Citation : (2022) 01 SEBI CK 0074

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Pratham Masurekar, Rinku Valanju, Suraj Surjit, Abhishek Khare, Sharvil Kala

Judgement

1. Let the appellant serve the impleadment application as well as the memo of the appeal to the proposed respondent Company within a week with the

direction that the appeal would be listed for admission on February 1, 2022 on which date the Company may also appear through their advocate.

2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.